

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.103  
CP(IB) 589 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Vaibhav Enterprise  
V/s  
KRN Alloys Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 14/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Monal Dawawala, Advocate  
For the Respondent : Mr. Devashish Trivedi, Advocate

**ORDER**

Ld. Counsel for the Appeared in the first session. However, Ld. Proxy Counsel for the respondent sought pass-over in the matter, as the main Counsel was not available. Hence, the matter was passed over on his request.

In the second session, the matter was again called-out and none appeared on behalf of the applicant.

In the interest of justice, the matter stands adjourned to 15.03.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**